



ITEM NO.4

COURT NO.2

SECTION II-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9038/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 906/2023 passed by the High Court of Delhi at New Delhi)

ABHISHEK BOINPALLY

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 144704/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 59346/2024 - INTERIM BAIL

IA No. 148814/2023 - INTERIM BAIL

IA No. 250968/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 145664/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 44355/2023 (II-C)

(IA No. 227018/2023 - CONDONATION OF DELAY IN FILING

IA No. 227019/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 228363/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.(N/P)  
Mr. Vikram Chaudhary, Sr. Adv.  
Ms. Ruby Singh Ahuja, Adv.  
Mr. Sumer Singh Boparai, Adv.  
Ms. Meenakshi Grover, Adv.  
Mr. Ishan Gaur, Adv.  
Ms. Aakriti Vohra, Adv.  
Mr. Jappanpreet Hora, Adv.  
Mr. Sidhant Saraswat, Adv.  
M/S. Karanjawala & Co., AOR

For Respondent(s) Mr. S. V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arkaj Kumar, Adv.  
Ms. Sairica Raju, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

Re-list in the week commencing 29.04.2024.

In the meanwhile, we direct that the petitioner - Abhishek Boinpally will be released on interim bail for a period of five weeks from the date of release on terms and conditions to be fixed by the trial court. In addition to the terms and conditions fixed by the trial court, the petitioner - Abhishek Boinpally shall provide one mobile number to the Officer(s) of the Enforcement Directorate, who will be entitled to get in touch with the petitioner - Abhishek Boinpally and to ascertain his whereabouts. The petitioner - Abhishek Boinpally will surrender his passport to the trial court, and would not leave the National Capital Region without permission of the trial Court. The petitioner - Abhishek Boinpally will be entitled to travel his home town, that is, Hyderabad.

We have directed the listing of SLP (Crl.) Diary No. 44355/2023 along with the present special leave petition as some legal issues, which arise, are common.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR